GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 902 TO BE ANSWERED ON JUNE 27, 2019

RETENTION OF GOVERNMENT ACCOMMODATION

No. 902. SHRI UPENDRA SINGH RAWAT: SHRI KAUSHAL KISHORE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the Government has any proposal for retention of the Government accommodation by the Central Government servants after retirement, on payment of suitable rent, at least till the lifetime of the Central Government servant, especially in cases related to medical and education of children;
- (b) If so, the details thereof; and
- (c) If not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHANRGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

- (a) No, Sir.
- (b) Does not arise in view of reply to (a) above.
- (c) As per Rule 40(1)(ii) of Central Government General Pool Residential Accommodation (CGGPRA) Rules, 2017, on retirement, a central Government employee who is an allottee of General Pool Residential Accommodation (GPRA), can retain Government Accommodation for six months on payment of normal licence fee.
